

TO BE PUBLISHED IN PART II SECTION 3(1) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: THE 18th April, 1990

NOTIFICATION
(INCOME-TAX)

No. 8869 (F.No.176/4/90-IT.A.I.): In exercise of the powers conferred by clause (b) of sub-section (2) of Section 80G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Perimala Ranganathar Temple, Thiruvindalur, Mayiladuthurai, Tamilnadu" to be a place of historical importance throughout the State of Tamilnadu for the purpose of the said section.

(ANUJA SARANGI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:

1. The President, Renovation Committee of Sri Perimala Ranganathar Temple, Thiruvindalur, P.S.No.1, Mayiladuthurai-609001 (T.N) subject to the conditions that the donations received will be utilised exclusively for renovation/repair work and separate books of accounts will be maintained for this.
2. The Commissioner of Income-tax, Tamilnadu-V, Madras with ref. to his letter No.C.2039/92/89-90/IV.5 dated 31-1-1990. He is requested to review the cases after every three years regarding the utilisation of donations by obtaining relevant accounts from the respective religious authorities.
3. All Chief Commissioners & All Directors General of Income-tax.
4. The Comptroller & Auditor General of India, New Delhi.
5. All Chambers of Commerce in the state of Tamilnadu.

(ANUJA SARANGI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA.